

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

06.01.2011

OA No. 01/2011

Mr. P.N. Jatti, Counsel for applicant.

Learned counsel for the applicant submits that he wants to withdraw this OA at this stage with liberty to make comprehensive representation before the competent authority to grant leave encashment in terms of Rule 39(3) of the leave Rules and to file separate OA for the same cause of action.

In view of what has been stated above, the applicant is permitted to withdraw this OA in the aforesaid terms.

copy given to
No. 13
7/1/11
The OA is disposed of as having been withdrawn.

[Signature]
(M.L. CHAUHAN)
MEMBER (J)

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